

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

16. IA 847(MB)2024
IN
C.P. (IB)/3176(MB)2019

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **26.04.2024**

Name of the Party: Noble Co-Operative Bank Ltd
Vs
Independent Tv Ltd

Section 7, 60(5) of Insolvency and Bankruptcy Code, 2016

ORDER

1. Mr. Ravi Rattesar a/w Ms. Shraddha, Ld. Counsel for the Applicant present through physical mode. Mr. Abhishek Anand, Ld. Counsel for the Liquidator/ Respondent present through virtual mode.
IA-847(MB)2024
2. As a last chance. Ld. Counsel for the Respondent is directed to file reply within one-week after duly serving a copy to the other side, at least two days in advance before the next date of hearing. If the Respondent fails to file reply, the right to file reply will be forfeited on the next date of hearing and the matter will be adjudicated on the basis of available material on record.
3. Post this matter on **17.05.2024** for further consideration.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)